

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 4/MP/2012 with I.A.No. 3/2012**

Sub: Petition under Sections 79 (1) (c), 79(1) (f) and 142 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008.

Date of hearing : 13.3.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Aarti Steels Limited, Cuttack

Respondents : Orissa State Load Despatch Centre , Bhubaneswar  
GRIDCO Limited, Bhubaneswar  
Indian Energy Exchange, New Delhi  
National Load Despatch Centre, New Delhi

Parties present : Shri Sanjay Sen, Advocate for the petitioner  
Shri Rajiv Yadav, Advocate for the petitioner  
Shri R.B.Sharma, Advocate for the GRIDCO  
Shri S.R.Saranghi, GRIDCO  
Shri R.K.Mehta, Advocate for the SLDC, Orissa  
Shri Vipin Jindal, IEX  
Shri S.S.Barpanda, NLDC  
Shri S.Pradesh, NLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the replies filed by the Orissa State Load Despatch Centre and GRIDCO Limited were received on 12.3.2012. He accordingly, requested for two days time to file rejoinders to the reply of Orissa State Load Despatch Centre and GRIDCO Limited.

2. The Commission directed the petitioner to file rejoinders, on affidavit, with advance copy to the Orissa State Load Despatch Centre and GRIDCO Limited, latest by 16.3.2012.

3. The petitioner shall be listed for hearing on 22.3.2012

**By order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**